

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, WEST ZONAL BENCH AT MUMBAI**

COURT No. I

Appeal No. ST/87522/16

(Arising out of Order-in-Appeal No. PUN-SVTAX-000-APP-137-16-17 dated 04.07.2016 passed by Commissioner of Service Tax (Appeals), Pune I)

M/s Worbus International Pvt. Ltd.
Vs.

Appellant

**Commissioner of Service Tax (Appeals)
Pune**

Respondent

Appearance:

None
Shri V.R. Reddy, Asst. Commr (AR)

for appellant
for respondent

CORAM:

Hon'ble Mr. M.V. Ravindran, Member (Judicial)

Date of Hearing & Decision: 21.03.2018

FINAL ORDER NO. A/86247/2018

Per: M.V. Ravindran

When this matter was called, none appeared on behalf of the appellant nor is there any request for adjournment.

2. From the case records it transpires that appellant is not serious in prosecuting this appeal. Accordingly, appeal is dismissed for non-prosecution.

(Order dictated in Court)

**(M.V. Ravindran)
Member (Judicial)**

